

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench
Court - I**

APPEAL No. C/2734/2010

(Arising out of Order-in-Appeal No. 57/2010-VCH, dated 03.11.2010 passed by
CCCE&ST (Appeals), Visakhapatnam)

CC, Visakhapatnam-Cus	..	APPELLANT
Vs.		
COROMANDEL INTERNATIONAL LTD	..	RESPONDENT

Appearance

Shri P.S. Reddy, Asst. Commissioner/AR for the Appellant.

None for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 08.10.2018

Date of Decision: 08.10.2018

FINAL ORDER No. A/31304/2018

[Order per: Mr. M.V. Ravindran]

When this matter was called out, we find that the amount of Customs Duty involved is less than Rs. 10.00 lakhs. In view of the new litigation policy, since the amount involved is less than Rs. 10.00 lakhs, we dismiss the appeal.

(Dictated and pronounced in open Court)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)